

Research Institute and, if necessary, the Botanical Survey of India and the Zoological Survey of India, should be involved before the detailed planning for a project starts.

(6) With regard to settlement of persons displaced from project areas it is equally necessary to see whether they could be settled elsewhere by acquiring available lands without making further inroads into forested areas.

(7) All cases of deforestation should be considered against the promise that adequate land in any State should be kept under forests for meeting the requirement of industrial wood, local timber and fuelwood.

(8) Every national park and sanctuary or area inhabited by threatened species should have an adequate and well-managed surround. Attempts should be made to see that no project interferes with such parks, sanctuaries areas and surrounds.

(9) wherever big projects involving large areas are involved, the Chief Conservator of Forests should invariably be consulted and the Inspector General of Forests always kept informed. In cases where the Chief Conservator of Forests considers the deforestation inadvisable he may bring the matter to the notice of the Inspector General of Forests so that, in case it is felt that the intervention of the Central Government is needed, it should be possible for the Inspector General of Forests to draw the attention of the Ministry of Agriculture towards the dimension of the proposed damage. Thereafter the matter can be taken up and pursued with the State Governments.

Automatic Telephone Exchange at Karur

3702. SHRI K. GOPAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is a proposal to make Karur Telephone exchange an automatic one;

(b) if so, when; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEV SAI): (a) Yes, Sir.

(b) It is tentatively planned to allot automatic exchange equipment from the 1983-84 manufacture and supply programme. The automatic exchange may be commissioned by 1985-86.

(c. Not applicable.

Resignation by Vice-Chancellor of Vishwa-Bharati University

3703. SHRI RUDOLPH RODRIGUES: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) what were the situational factors leading to the recent resignation of the Vice-Chancellor of Vishwa-Bharati University; and

(b) what immediate steps, if any, the Government propose to take to correct the unhappy situation prevalent in the said university today?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) According to the information furnished by the University, during January, 1979 there were serious student disturbances in the Visva-Bharati, mainly in support of their demand for supply of food at subsidised prices in their hostel messes and on account of their resistance to the proposed reorganisation of hostels by the University authorities. It was not possible for the University authorities to accept these demands and the agitation took a serious turn and the Vice-Chancellor felt that it would not be possible for him to effectively discharge his duties. He, therefore, submitted his resignation.

(b) Being an autonomous body the University is competent to redress the genuine grievances of the students.

if any, and to take remedial measures. The University authorities are attending to the problems.

Development of Parks in the various Sectors of Pitampura Residential Scheme

3704. SHRI PRADYUMNA BAL: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the total number of district and other parks in Pitampura Residential Scheme in Poorvi, Uttari and Dakshni sectors;

(b) how many such parks in each sector have since been developed; and

(c) the details of development work done in each park so said to be developed?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (c). There is only one district park in Pitampura Residential Scheme. One portion of the park, measuring 3.5 acres, in front of Monkey Factory has been developed and is being maintained. The work of development of second portion of the park on the other side of the road has been taken up in hand. So far about 1000 trees and 500 flowering shrubs are reported to have been planted.

भागलपुर में केन्द्रीय स्कूल खोलना

3705 डा० रामजी सिद्ध : क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बनाने की कृपा करेंगे कि :

(क) क्या सरकार का विचार 100 केन्द्रीय स्कूल खोलने का है और यदि हाँ, तो कब तक और इसके लिए क्या मापदण्ड अपनाया जायेगा ;

(ख) उन पर अनुमानतः कितना व्यय किये जाने का अनुमान है ;

(ग) भागलपुर में केन्द्रीय स्कूल खोलने के बारे सरकार कब अपना निर्णय घोषित करेगी ; और

(घ) क्या सरकार को इस बारे में भागलपुर विश्वविद्यालय से 10 एकड़ भूमि निःशुल्क देने का प्रस्ताव प्राप्त हुआ है ?

शिक्षा, समाज कल्याण और संस्कृति मंत्रालय में राज्य मंत्री (श्रीमती रेणुका बरकटकी) : (क) जी, हाँ। सरकार ने 1979-80 से प्रगती 5 वर्षों की अवधि में गिर्विल और रक्षा क्षेत्रों में प्रति वर्ष 20 विद्यालयों के हिसाब से एक नौ केन्द्रीय विद्यालय खोलने का निश्चय किया है। इन विद्यालयों के स्थानों के निर्धारिकरण के मानदंड अनुबन्ध में दिए गए हैं।

(ख) इन 100 केन्द्रीय विद्यालयों का अनुमानित व्यय पांच वर्षों की अवधि के दौरान 21 करोड़ रुपये होगा।

(ग) और (घ). सिविल तथा रक्षा क्षेत्रों में 100 स्कूल खोलने के अतिरिक्त कुछ स्कूल उच्च शिक्षण तथा सार्वजनिक क्षेत्र उद्यमों के परिसरों में भी खोले जायेंगे। इस प्रकार के स्कूल खोलने की प्रक्रिया मंत्रिमंडल द्वारा निर्णय ब किये जाने के कारण रुक गई थी। अब निर्णय ले लिया गया है और इस प्रकार के संगठनों के परिसरों में बड़े केन्द्रीय विद्यालय खोलने के मानदंडों की एक प्रति भागलपुर विश्वविद्यालय को भेज दी गई है ताकि वह इन मानदण्डों के अनुसार अपना प्रस्ताव भेज सके।

केन्द्रीय विद्यालय खोलते समय निम्नलिखित बातों पर ध्यान दिया जाता है :—

(1) नए केन्द्रीय विद्यालय (सैटल स्कूल) खोलने के प्रस्ताव पर विचार केवल तभी किया जाता है :—

(I) जब निम्नलिखित में से किसी एक से आवेदन पत्र प्राप्त होते हैं :—

(क) भारत सरकार के मंत्रालय अथवा विभाग।

(ख) राज्य सरकारें।

(ग) मंत्र शासित क्षेत्रों के प्रशासन।

(घ) पात्र श्रेणियों के कर्मचारियों के संगठन [जैसा कि (III) में है]।

(II) जब प्रायोजक अधिकारी द्वारा केन्द्रीय विद्यालय संगठन को लगभग 15 एकड़ भूमि का एक टुकड़ा मुक्त उपलब्ध किया जाता है।

(III) (क) जब रक्षा सेवाओं के कर्मचारियों अथवा केन्द्रीय सरकार के कर्मचारियों अथवा भारत सरकार के उपक्रमों के अथवा अलग अलग अथवा संयुक्त